## Vacancies in the Oil Selection Boards

244 SHRI PRAMOD MAHAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) how many posts are lying vacant in the different Oil Selection Boards alongwith the figure region wise;
- (b) what are the reasons for keeping such vacancies, if any, unfilled; and
- (c) what steps Government propose to take to fill up these vacancies soon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) At present no post is lying vacant in any of the four Oil Selection Boards (OSBs), viz., North, South, West and East.

(b) and (c) Do not arise in view of (a) above.

Sales turn-over of Sulphamoxol, etc.

245. SHRI RAJNI RANJAN SAHU: SHRI RAFIQUE ALAM:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that a number of drugs such as sulphamoxol, glipizide, diphenhydramine, etc. which are having sales turn over in crores of rupees and are in a monopoly position have been excluded from price control as reported in the Times of India of 21st August, 1987;
- (b) if so, the names of brands being marketed in the country along with the name of each producer; and
- (c) what was the sales turn over of leader brand of each drug during 1988 and what was the percentage market share of each brand?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K., JAICHANDRA SINGH); (a) The drugs referred to in the question were not included in the list of Category-II drugs recommended by the Kelkar Committee for price control and, therefore, are not covered by the DPCO, 1987,

(b) and (c) Production of formulations is not monitored.

12.00 Noon

#### PAPERS LAID ON THE TABLE

- Report and Accounts (1985-86) of the Andrew Yule & Company Limited, Calcutta and ralated papers.
- II. Report and Accounts (1985-86) of the Burn Standard Company Limited, Calcutta and re'ated papers.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Sir, I beg to lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Annual Report and Accounts of the Andrew Yule & Company Limited, Calcutta, for the year 1985-86, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Statement by Government accepting the above Report. [Placed in Library. See No. LT-4935|87 for (a) and (b)]
  - (ii) (a) Tenth Annual Report and Accounts of the Burn Standard Company Limited, Calcutta, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India there on.

- (b) Review by Government on the working of the Company. [Placed in Library. See No. LT-4937/87 for (a) and (b)]
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above. [Placed in Library. See No. Lt-4935/87 and 4937/87].
  - I. Petroleum (Amendment) Rules,
  - II. Khadi and Village Industries commission (Amendment) Rules, 1987.
- III. Cost Accounting, Reports (Chemical Industries) Rules, 1987.

MINISTER OF STATE IN THE THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM) Sir, I beg to lay on the Table—

I.A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development. Notification G.S.R. No. 644(E), dated the 3rd July, 1987, publishing the Petroleum (Amendment) Rules 1987, under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-4942/87].

II. A copy (in English and Hindi) of the Ministry of Industry (Departmen' of Industrial Development) Notification G.S.R. No. 675 (F), dated the 27th July, 1987, publishing the Khadi and Village Industries Commission (Amendment) Rules. 1987, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. Se<sub>2</sub> No. LT-4944/87].

III.. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification G.S.R. No. 596, dated the 8th August, 1987 publishing the Cos. Accounting Records (Chemical Industries) Rules, 1987, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-4943/87].

## MESSAGE FROM THE LOK SABHA

# Joint Committee enquiring into Bofors Contract

SECRETARY-GENERAL: Sir. I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha.

"I am directed to inform you that. Lok Sabha, at its sitting held on. the 6th November, 1987, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses to enquire into Bofors Con'ract: -

#### MOTION -

"That this House do extend upto the last day of the first week of the Budget Session, 1988, the time for presentation of the report of the Joint Committee to enquire into Bofors Contract."

श्री मुख्तियार सिंह मलिक (हरियाणा) : चेथरमैन स हव हरियाणा के अन्दर डेमोकसी का खून हो रहा है। लोग वहां पर कत्ल किये जा रहे हैं। कल बाई इलैक्शन के टाइम पर चार लोगों को गोलियों से मार दिया गया भीर केंडीडट ने खद पोलिंग ब्य पर...(ध्यवधान) to part of

ंश्री पशपति नाथ सुकुल (उत्तर प्रदेश) : लोकदल और बी ज पी के लोगों ने किया है (व्यवधान)

¥ 1875 € 1871 € 1880

MR. CHAIRMAN: Wait, wait, wait, please. I have to inform Members that Shri Chintamani Panigrahi, Minis